

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2013
TO BE ANSWERED ON 30.07.2018

CFRs/ IFRs OF TRIBALS

2013. SHRI M. B. RAJESH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is true that the implementation of Community Forest Rights (CFR) is tardy, compared to the recognition of Individual Forest Rights (IFRs) under the Forest Rights Act, 2006;
- (b) the number of CFR claims filed under FRA 2006 so far, State-wise including Andhra Pradesh and the number of such claims recognised;
- (c) the number of IFRs claims filed so far, State-wise and the number of such claims recognised; and
- (d) the details of IFRs such recognised in favour of women including single women?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI SUDARSHAN BHAGAT)

- (a) The responsibility for implementing the provisions of the Forest Rights Act, 2006 lies with the State/UT Governments. As per the information received from State Governments, till 28.2.2018, 69,434 CFR claims have been recognized in the country, against a total of 1,43,149 CFR claims received while 17,83,056 IFR claims have been recognized in the country, against a total of 40,46,563 IFR claims received. CFRs and IFRs are not comparable.
- (b) The detail of number of CFR claims filed under FRA, 2006 so far, State- wise including Andhra Pradesh and the numbers of such claims recognized, as per information available in the Ministry of Tribal Affairs is furnished at **Annexure-I**.
- (c) The detail of the number of IFRs claims filed so far, State- wise and number of such claims recognized as per information available in the Ministry of Tribal Affairs is furnished at **Annexure- II**.
- (d) As per Section 4 (4) of Forest Rights Act, 2006, IFRs conferred under Forest Right Act, 2006 shall be registered jointly in the name of both the spouses in case of married persons. Hence, the Act itself does not necessitate maintenance of gender-wise segregated data. Thus, segregated data in respect of women including single women is not maintained.

Annexure-I**Statement of claims and recognition of Community Forest Rights (CFRs) under the Forest Rights Act, 2006 as on 28.2.2018.**

S. No.	Name of State	Number of Community Forest Rights claims	
		Received	Recognized
1	Andhra Pradesh	4,043	1372
2	Assam	6,046	1,477
3	Bihar	0	0
4	Chhattisgarh	31,310	17,943
5	Goa	372	8
6	Gujarat	7,187	3,516
7	Himachal Pradesh	170	7
8	Jharkhand	3,286	1,723
9	Karnataka	5,903	1,406
10	Kerala	1,395	NA
11	Madhya Pradesh	39,420	27,276
12	Maharashtra	11,408	5,748
13	Odisha	13,064	6,336
14	Rajasthan	704	92
15	Tamil Nadu	803	225
16	Telangana	3,427	721
17	Tripura	277	55
18	Uttar Pradesh	1,124	843
19	Uttarakhand	3,091	0
20	West Bengal	10,119	686
TOTAL		1,43,149	69,434

Annexure-II**Statement of claims and recognition of Individual Forest Rights (IFRs) under the Forest Rights Act, 2006 as on 28.2.2018.**

S. No.	Name of State	Number of Individual Forest Rights claims	
		Received	Recognized
1	Andhra Pradesh	1,70,437	91,758
2	Assam	1,48,965	57,325
3	Bihar	8,022	121
4	Chhattisgarh	8,55,238	3,91,692
5	Goa	9,758	17
6	Gujarat	1,82,869	81,575
7	Himachal Pradesh	2,053	129
8	Jharkhand	99,224	54,458
9	Karnataka	2,75,446	14,667
10	Kerala	36,140	24,599
11	Madhya Pradesh	5,76,944	2,21,455
12	Maharashtra	3,52,950	1,06,898
13	Odisha	6,09,094	4,14,424
14	Rajasthan	73,455	37,317
15	Tamil Nadu	34,302	3,797
16	Telangana	1,83,252	93,639
17	Tripura	2,00,358	1,27,029
18	Uttar Pradesh	92,520	17,712
19	Uttarakhand	3,574	0
20	West Bengal	1,31,962	44,444
TOTAL		40,46,563	17,83,056